

(A/W 99/07)

31-1-08

Marble Mr. Ashok S. Karanach, T.M.  
Marble Mr. Sharlendra Pandey, A.M.

There is no representation in the  
revised call by the learned counsel  
for the applicant ~~or~~ or by the applicant.  
Sri S. Singh cannot for the respondents.  
It is seen from the proceeding that  
Counter affidavit was filed on  
19-9-07, thereafter also no  
representation by the learned counsel  
for the applicant in the earlier  
occasion in the revised call and  
matter was adjourned giving  
opportunity to the applicant but  
inspite of that applicant but  
showing ~~any~~ <sup>any</sup> in indigence to  
mentioning the matter. Accordingly,  
we do not find any ground to  
adjourn this case. Accordingly,  
the O.A. is dismissed for non-  
prosecution.

A.M.

J.M.